

SHRI INDRAJIT GUPTA (Alipore): Then why not ask him to make a statement.

MR. SPEAKER: I think I will be asking him to make a statement.

SHRI VASANT SATHE: As you know, the discussion which you allowed is only postponed.

MR. SPEAKER: After reading this, Shri Khadilkar suggested that I should postpone that meeting, which I have done.

SHRI VASANT SATHE: Thank you very much. When is he going to make the statement (*Interruptions*).

MR. SPEAKER: I shall now go through the formal business.

13.15 hrs.

PUBLIC ACCOUNTS COMMITTEE

EIGHTY-FIRST REPORT

SHRI SEZHIAN (Kumbakonam): I beg to present the Eighty first Report of the Public Accounts Committee on para 51 of Report of the Comptroller and Auditor-General of India for the year 1970-71 Union Government (Civil)—relating to Overseas Communication Services—Ministry of Communications.

FOREIGN EXCHANGE REGULATION BILL

(i) REPORT OF JOINT COMMITTEE

SHRI SATISH CHANDRA (Bareilly): I beg to present the Report of the Joint Committee on the Bill to consolidate and amend the law re-

gulating certain payments, dealings in foreign exchange and securities, transactions indirectly affecting foreign and the import and export of currency and bullion, for the conservation of the foreign exchange resources of the country and the proper utilisation thereof in the interests of the economic development of the country.

(ii) EVIDENCE BEFORE JOINT COMMITTEE

SHRI SATISH CHANDRA: I beg to lay on the Table the record of evidence tendered before the Joint Committee on the Bill to consolidate and amend the law regulating certain payments, dealings in foreign exchange and securities, transactions indirectly affecting foreign exchange and the import and export of currency and bullion, for the conservation of the foreign exchange resources of the country and the proper utilisation thereof in the interests of the economic development of the country.

13.16 hrs.

AGRICULTURAL REFINANCE CORPORATION (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): On behalf of Shri Yeshwantrao Chavan, I beg to move for leave to introduce a Bill further to amend the Agricultural Refinance Corporation Act, 1963.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Agricultural Refinance Corporation Act, 1963."

The motion was adopted.

SHRI K. R. GANESH: I introduce the Bill.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 23-4-73.

†Introduced with the recommendation of the President.